

Central Administrative Tribunal Principal Bench: New Delhi

C.P. No 178/2021 in O.A. No. 756/2020

This the 24th day of August, 2021

Through Video Conferencing

Hon'ble Ms. Manjula Das, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Vivekanand Sharma, S/o Late Sh. C.M. Sharma, SREO (Retd.), R/o. A-130, D-II, Flats Pandara Road, New Delhi – 110003.

...Petitioner

(By Advocate: Mr. P. C. Misra)

Versus

Sh. Vijay Kumar Dev, Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, IP Estate, New Delhi – 110002.

...Contemnor

(By Advocate: Mr. Amit Yadav)

ORDER (ORAL)

Hon'ble Ms. Manjula Das:

This Contempt Petition has been filed alleging non-compliance of the order dated 06.04.2021 passed by this Tribunal in OA No. 178/2021.



2. Learned counsel for alleged contemnor submitted that in compliance of the directions, the respondent has filed compliance affidavit on 14.08.2021, enclosing a copy of order dated 09.08.2021, whereby the representation dated 14.11.2019 of the applicant was rejected. The relevant para of the said order reads as under:-

"Now, therefore, the undersigned being Competent Authority, in exercise of powers conferred vide Department of Personnel & Training, Govt. of India, OM No.25013/03/2019-Estt.A-IV dated 28.08.2020, accept the recommendations of the Representation Committee and accordingly reject the representation dated 14.11.2019 of Sh. Vivekanand Sharma, Adhoc DANICS/Ex-SREO."

3. In view of this, nothing remains in the matter. The Contempt Petition is accordingly closed. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Manjula Das) Chairman

/sunil/Jyoti/Mbt/dd